GOVERNMENT OF INDIA MINISTRY OF MINES LOK SABHA STARRED QUESTION NO. 221 TO BE ANSWERED ON 02.08.2018

REHABILITATION OF FAMILIES DISPLACED BY MINING ACTIVITIES

† *221. SHRI LAKHAN LAL SAHU:

Will the Minister of MINES be pleased to state:

- (a) the details of the provisions made for providing compensation, employment and rehabilitation of the families displaced due to mining activities in the country;
- (b) whether the Government is aware that the people of Chhattisgarh have time and again requested for providing employment and rehabilitation of the people displaced due to iron ore and coal mining in the State;
- (c) if so, the details thereof and the number of such persons displaced; and
- (d) whether the Government has taken/proposes to take any steps in this regard and if so, the details thereof along with the number of such persons rehabilitated and provided employment; and
- (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF MINES, RURAL DEVELOPMENT AND PANCHAYATI RAJ
(SHRI NARENDRA SINGH TOMAR)

(a) to (e): A Statement is laid on the Table of the House.

THE STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 221 REGARDING 'REHABILITATION OF FAMILES DISPLACED BY MINING ACTIVITIES' RAISED BY SHRI. LAKHAN LAL SAHU, MEMBER OF PARLIAMENT FOR REPLY ON 2nd AUGUST, 2018.

(a) to (e): Minerals (Other than Atomic and Hydro Carbon Energy Minerals) Concession Rules, 2016 (**Mineral Concession Rules, 2016**) have been framed under section 13 of the Mines and Minerals (Development and Regulation) (**MMDR**) Act, 1957 to regulate the manner in which mineral concessions are to be granted and for purposes connected therewith.

Rule 52 of Mineral Concession Rules, 2016, provides for compensation payable to the owner of the land in which the mining operations are carried out; and Rule 53 of Mineral Concession Rules, 2016, provides for assessment of compensation for damage, if any, done to the land by the reconnaissance or prospecting or mining operations, as the case may be, which shall be payable to the owner of the land.

In addition, as per Rule 12 (1) (I) of the said Rules, one of the conditions subject to which a mining lease is granted is that the lessee shall, in the matter of employment, give preference to the tribals and to the persons who are displaced because of the mining operations.

As per information made available by the Government of Chhattisgarh, there is neither any acquisition of private land nor any family has been displaced due to iron ore mining in the State.

Government of Chhattisgarh has further informed that till 2013, all the matters related to land acquisition and assessment of compensation were dealt in accordance with Coal India Rehabilitation Policy, 2012; Madhya Pradesh Rehabilitation Policy, 1991/1995; and Chhattisgarh Rehabilitation Policy, 2005/2007/2013. People displaced up to the year 2013 were beneficiated under the said policies based on the proposals of the District Rehabilitation Committee.

However, w.e.f. 01.01.2014, compensation in all such matters is being assessed under the provisions of 'Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013'.

The details of acquisition of land for coal mining, number of families displaced and their rehabilitation and employment is given at **Annexure**.

Additionally, Section 9B of the MMDR Act, 1957 provides for establishment of District Mineral Foundation (**DMF**) to work for the interest and benefit of persons, and areas affected by mining related operations in such manner as may be prescribed by the State Governments.

To facilitate synergy in implementation of DMF across the States, the Government of India has launched the Pradhan Mantri Khanij Kshetra Kalyan Yojana (**PMKKKY**) with the objective of the welfare of areas and people affected by mining related operations, using the funds generated by DMF. At least 60% of the funds will be utilized for high priority areas like: (i) drinking water supply; (ii) environment preservation and pollution control measures; (iii) health care; (iv) education; (v) welfare of women and children; (vi) welfare of aged and disabled people; (vii) skill development; and (viii) Sanitation. The rest of the funds will be utilized for the following: (i) physical infrastructure; (ii) irrigation; (iii) energy and watershed development; and (iv) any other measures for enhancing environmental quality in mining districts.

The Central Government has issued directives to the State Governments, under Section 20A of the MMDR Act, 1957, laying down the guidelines for implementation of PMKKKY and directing the States to incorporate the same in the rules framed by them for DMFs.

So far, DMFs have been established in 550 districts in 20 states in the country viz., Andhra Pradesh, Chhattisgarh, Goa, Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Rajasthan, Tamil Nadu, Telangana, Assam, Bihar, Himachal Pradesh, Jammu & Kashmir, Kerala, Uttarakhand, Uttar Pradesh and West Bengal.

DMF has been set up in all 27 districts of Chhattisgarh and a sum of Rs. 2901.63 crore has been collected up to June 2018. Government of Chhattisgarh has sanctioned 29,229 schemes/projects at a cost of Rs. 3654.52 crore under PMKKKY, out of which Rs. 1957.98 crore has been spent till now.

Lok Sabha Starred Question No. 221 "Rehabilitation of Families Displaced by Mining Activities"

(Amount in Lakhs)

S.N.					Details o	f Land Ac	quisition/	Displaced	[No. of	No. of	No. of	Remarks
		ired lan	Acqu ired land	position of award passed		status of disbursement against award		Balance amount to be disbursed		familie s Rehabi	Person emplo yed	cases pending for jobs	
			hecta re	No. of famili es	Amount	No. of familie	Amou nt	No. of familie	Amount	litated			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	Korba	SECL Gavera Area	4171.37	8175	17500.00	6131	12057.0 0	2044	5443.00	2027	2783	1101	550 cases out of 1101 are new, wherein claims by beneficiaries are not submitted.
2	Korba	SECL Gavera Area	442.143	3667	3011.00	1375	2890.00	176	121.00	-	132	189	Under the initial acquisition, 1133 people were found eligible for jobs, out of which jobs was given to all of them. Under new acquisition, 321 out of 1551 land holders were found eligible for jobs, out of which 132 were given jobs; 189 are yet to be provided jobs. Jobs could not be given to the applicants due to delay in submitting the required documents by them.
3	Korba	SECL Kasmun da Area	1371.10 5	2810	1191.00	2810	1191.00	-	-	1403	2052	618	Out of total 2810 land holders 2670 were eligible for jobs. Out of which 2052 were given jobs and 618 are yet to be provided jobs. Jobs could not be

S.N.	District	Name	Total		Details o	f Land Ac	equisition/	Displaced	l	No. of	No. of	No. of	Remarks
		of Mine	Acqu ired land		position of award passed		status of disbursement against award		e amount isbursed	familie s Rehabi	Person emplo yed	cases pending for jobs	
			in hecta re	No. of famili es	Amount	No. of familie	Amou nt	No. of familie	Amount	litated			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
													given to the applicants due to delay in submitting the required documents by them.
4	Korba	SECL Dipika Area	1526.05 4	1695	1739.00	1540	1407.00	155	332.00	1690	1541	154	The process of providing jobs to the affected persons is in progress.
5	Korba	M/s Bharat Alumini um Compa ny Ltd.(pre vious Lease Holder Prakash Industri es	30.454	67	-	67	-	-	-	0	67	0	
6	Balram pur	Mahan open Mine-II	208.876	415	644.133	402	633.578	13	10.555	112	157	-	
7	Raigarh	Barod Open cast Mines M/s	154.156	377	2.43	377	2.43	0	0	0	72	9	The process of providing jobs to the affected persons is in progress.

S.N.	District	Name	Total								No. of	No. of	Remarks
		of Mine	Acqu ired land		position of award passed		status of disbursement against award		Balance amount to be disbursed		Person emplo yed	cases pending for jobs	
			in hecta re	No. of famili es	Amount	No. of familie	Amou nt	No. of familie	Amount	litated			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
		SECL											
8	Raigarh	Chhal Extensi on open cast mine M/s SECL	307.815	433	15.99	433	15.99	0	0	423	260	1	The process of providing jobs to the affected persons is in progress.
9	Raigarh	i open cast minesM /s SECL	250.615	255	56.61	233	46.84	22	9.77	149	159	21	
10	Raigarh	Barod Extensi on Open cast Mines M/s SECL	395.542	331	81.07	202	60.94	129	20.13	331	29	13	
11	Raigarh	Bijari open cast mine M/s SECL	208.278	161	44.81	96	28.95	65	15.86	0	0	2	Approval of the list in descending order for jobs is in process, out of which the list of Rumkera Village has been approved.

S.N.	District	Name	Total	Details of Land Acquisition/Displaced							No. of	No. of	Remarks
		of Mine	Acqu ired land	awarc	tion of l passed	status of disbursement against award		to be d	e amount isbursed	familie s Rehabi	Person emplo yed	cases pending for jobs	
			in hecta re	No. of famili es	Amount	No. of familie	Amou nt	No. of familie	Amount	litated			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
12	Raigarh	Chhal Extensi on open cast mine M/s SECL	361.193	520	108.52	84	27.24	436	81.26	0	0	0	Verification of the list for jobs is under process.
13	Raigarh	Gare Pelma- IV/1 (custodi an compan y M/s SECL)	272.425	385	-	-	-	-	-	-	202	-	-
14	Raigarh	Gare Pelma- IV/2&3 (custodi an compan y M/s SECL)	783.604	424	-	144	-	-	-	204	87	-	-
15	Raigarh	M/s Hindalc o Industri es Ltd.	16.001	78	35.49	55	24.91	23	7.089	0	52	3	In 2012, M/s Jaiswal Industries Ltd was awarded acquisition of 160.001 hec. which was transferred to M/s Hindalco Industries Ltd. in 2015.

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		of Mine	Acqu ired land	awarc	position of award passed		status of disbursement against award		Balance amount to be disbursed		Person emplo yed	cases pending for jobs	
			in hecta re	No. of famili es	Amount	No. of familie	Amou nt	No. of familie	Amount	litated			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
		Gor Pelma- IV/4											
16	Raigarh	M/s Hindalc o Industri es Ltd. Gor Pelma- IV/5	0.000	0	0	0	0	0	0	0	0	0	As it was an underground mine, no land acquisition was required.
17	Raigarh	Gare Pelma- IV/7 (custodi an compan y M/s SECL)	313.27							NIL			
18	Raigarh	M/s Ambuja Cement Ltd. Gor Pelma- IV/8	83.547	81	42.95	81	42.95	81	42.95	0	28	104	Process for providing jobs is in process.
19	Raigarh	M/s NTPC-	2113.00 0	1942	273.71	1592	235.28	350	38.43	-	-	-	No person is displaced till now in the affected area.

S.N.	District		Total		Details o	f Land Ac	Remarks						
		of Mine	Acqu ired land		tion of passed		is of sement award		e amount isbursed	familie s Rehabi	Person emplo yed	cases pending for jobs	
			in hecta re	No. of famili es	Amount	No. of familie	Amou nt	No. of familie	Amount	litated			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
	+	Tlaipali Coal Mining											
		Project Ghargh ora											
20	Raigarh	Chhattis garh State Power Generat ion Compa ny Gare Pelma Sector- 3						NIL					Acquisition has not commenced.
21	Sarguja	Amera Coal Mine (SECL)	145.689	166	282.96	127	219.33	39	63.63	215	150	00	
22	Sarguja	Katkon a (SECL)	148.471	155	262.35	11	9.96	144	252.39	00	04	179	179 persons are eligible for jobs. However, no compensation is being accepted and no application is being submitted by the affected people.
23	Sarguja	Parsorik ala (SECL)	191.667	223	4030.38	27	750.83	175	3279.55	00	00	234	234 persons are eligible for jobs. The process of giving jobs will be started after the decision taken under Coal

S.N.	District		Total	1							No. of	No. of	Remarks
		of Mine	Acqu ired land		tion of d passed			Balance amount to be disbursed		familie s Rehabi	Person emplo yed	cases pending for jobs	
			in hecta re	No. of famili es	Amount	No. of familie	Amou nt	No. of familie	Amount	litated			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
													India Rehabilitation Policy in the meeting of District Rehabilitation and Resettlement Committee.
24	Sarguja	Parsa East and Ketebas en Coal Block (R.R.V. Product ion Corpora tion Ltd.)	368.190	363	7955.21	363	7955.21	-	-	165	718	69	The process of providing jobs is in process.
25	Surajpur	Aamgao n open cast project	594.76	606	8839.30	364	3602.50	242	5255.51	19	250	465	465 persons are eligible. The process of giving jobs will be started after the decision taken under Coal India Rehabilitation Policy in the meeting of District Rehabilitation and Resettlement Committee.
26	Surajpur	Bhatgao n undergr ound mine	589.580	1646	1617.836	1614	1591.586	32	26.25	483	999	-	
27	Surajpur	Mahama ya	151.585	476	214.079	475	214.058	1	0.021	-	205	-	

S.N.	District	Name of Mine	Total		Details o	f Land Ac	quisition/	Displaced		No. of	No. of	No. of	Remarks
		of Mine	Acqu ired land	position of award passed		status of disbursement against award			e amount isbursed	familie s Rehabi	Person emplo yed	cases pending for jobs	
			in hecta re	No. of famili es	Amount	No. of familie	Amou nt	No. of familie	Amount	litated			
1	2	3	4	5	6	7	8	9	10	11	12	13	14
		undergr ound mine											
28	Surajpur	Kalyani undergr ound mine	5.32	111	4.632	111	4.632	-	0.00	-	30	-	
29	Surajpur	Shivani undergr ound mine	28.980	56	32.271	56	32.271	-	0.00	-	35	-	The balance amount of compensation has been deposited in the State Treasury.
30	Surajpur	Navpara undergr ound mine	5.32	9	8.42	9	8.42	-	0.00	-	7	-	
31	Surajpur	Dugga undergr ound mine	259.743	417	185.628	390	181.897	27	3.731	210	307	-	-
32	Surajpur	Mahaan undergr ound mine	116.700	510	1849.618	492	1772.508	18	77.11	297	121	-	-
33	Surajpur	G.M. Comple x	66.310	233	4.600	233	40.600	-	0.00	-	109	-	The balance amount of compensation has been deposited in the State Treasury.